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Title : Regarding India's stand on US resolution on atrocities on Sri Lankan Tamils in UN Human Rights Council.

...(Interruptions)

SHRI T.R. BAALU : Madam Speaker, the Government of India should support the US-backed Resolution against Sri Lanka in the United Nations Human Rights Council. ...(Interruptions) I have given a notice under Rule 193 for a discussion on this matter....(Interruptions)

11.01 hrs.

At this stage, Shri Adhi Shankar and some other hon. Members came

and stood on the floor near the Table

...(Interruptions)

11.01 ½ hrs.

At this stage, Shri P. Kumar and some other hon. Members came

and stood on the floor near the Table

...(Interruptions)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ❗ *

MADAM SPEAKER: The Leader of the House wants to say something. Please go back to your seats.

...(Interruptions)

11.03 hrs.

At this stage, Shri Adhi Shankar and some other hon. Members

went back to their seats

...(Interruptions)

11.03 ½ hrs.

At this stage, Shri P. Kumar and some other hon. Members

went back to their seats

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam Speaker, on the issue of violation of human rights by Sri Lanka during the war against LTTE on which the hon. Members are agitating and which is a concern of the international community, we are fully aware of the sensitivity of the issue. A Resolution is likely to come in the UN Human Rights Council at Geneva. The Government has already explained its position in detail through written communication to the Chief Minister of Tamil Nadu and also to Dr. Karunanidhi. The Prime Minister has written two letters, one to the Chief Minister of Tamil Nadu and another to Dr. Karunanidhi. First of all, the date has not yet been fixed and the traditional position of India has all along been – not only in respect of this case – that we normally do not support any country-specific Resolution. But what

view, on this issue, will be taken will be determined as and when the time is finalized in respect of the meeting of the UN Human Rights Council. But if the hon. Members want any further clarification or detailed explanation on the issue, I will request the External Affairs Minister to make a brief statement.

14.00 hrs.

The Lok Sabha re-assembled at Fourteen of the Clock.

(Mr. Deputy-Speaker *in the Chair*)

...(Interruptions)

SHRI T.R. BAALU (SRIPERUMBUDUR): The Government has expressed earlier in the day that the External Affairs Minister would come and clarify the stand of the Government of India pertaining to the issue of supporting the Resolution moved by the USA in the UN Human Rights Council against Sri Lanka for human rights violation. ...(Interruptions)

14.02 hrs.

*At this stage, Shri Thol Thirumaavalavan and some other hon. Members
came and stood on the floor near the Table*

MR. DEPUTY-SPEAKER: Please go back to your seats.

...(Interruptions)

14.03 hrs.

*At this stage, Thol Thirumaavalavan and some other hon. Members
went back to their seats*

...(Interruptions)

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): The hon. External Affairs Minister, I am told, is expected to return to Delhi later today or early tomorrow morning. We think he will be in a position to make a statement tomorrow. ...(Interruptions)

14.04 hrs.

*At this stage, Shri P. Kumar and some other hon. Members
came and stood on the floor near the Table*

MR. DEPUTY-SPEAKER: Please go back to your seats.

...(Interruptions)

DR. M. THAMBIDURAI (KARUR): Let the Minister come and make the statement. Now, we want a categorical statement from the Government as to whether they are going to support the Resolution against the Sri Lankan Government on human rights violation issue or not. ...(Interruptions)

MR. DEPUTY-SPEAKER: When the hon. External Affairs Minister comes, he would reply.

...(Interruptions)

14.04 hrs.

*At this stage, Shri P. Kumar and some other hon. Members
went back to their seats*

